

- Usage of Hi-Tech surveillance equipments along with day and night vision devices for further enhancing the border domination.
- Vulnerability mapping of the Border Out Posts (BOPs) which are sensitive with regard to illegal migration/human trafficking along the Border has been carried out. These identified BOPs have been strengthened by deploying additional manpower, Special Surveillance Equipment, vehicles and other infrastructure support.

Rehabilitation of victims of acid attacks

†992. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court of India has raised concern on rehabilitation of victims of acid attacks and has sought information on efforts made by Government for treatment of such victims;

(b) if so, the details thereof and details of efforts made or likely to be made by Government;

(c) whether Government is contemplating on implementing section 357C of CrPC; and

(d) if so, the details thereof and how will the implementation of the said section be beneficial to victims of acid attacks and progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir. The Hon'ble Supreme Court while adjudicating in W.P. (CrI) 129 of 2006; *Laxmi vs. Union of India* on 06.02.2015, directed the Government to simplify the procedural aspects of Section 357C of Criminal Procedure Code (Cr.P.C.) pertaining to payment of the hospitalization, medical treatment, etc. in case of acid attack victims.

(b) to (d) In the aforesaid judgment, the Hon'ble Supreme Court has referred to the cost of treatment as envisaged in Section 357C of Criminal Procedure Code (Cr.P.C.). The issue of providing free medical treatment to the acid attack victims has already been addressed through the Criminal Law (Amendment) Act, 2013 through insertion of Section 166B in the Indian Penal Code (IPC) which provides for punishment upto one year, in case the hospitals (public or private) do not provide first aid or medical treatment, free of cost, to the victims of acid attack.

The Section 357C of the Cr. P.C. stipulates that all hospitals, public or private

†Original notice of the question was received in Hindi.

whether run by the Central Government, the State Government, local bodies or by any other person shall immediately, provide the first-aid or medical treatment, free of cost, to the acid attack victims of any offence covered under Sec. 326A, 376, 376A, 376B, 376C, 376D or 376E of the Indian Penal Code, and shall immediately inform the police of such incident. The Hon'ble Supreme Court has directed the Government to form a streamlined mechanism particularly with regard to the payment of the hospitalization, medical treatment, etc. in consultation with the States/UTs to the acid attack victims.

Crimes against children

993. SHRIMATI AMBIKA SONI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of cases of crimes against children reported during last two years across the country;

(b) whether it is a fact that crimes against children in the country is on increase; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per information available with the National Crime Records Bureau (NCRB), a total of 33,052 cases, 38,172 cases and 58,224 cases were registered under crime against children during 2011-2013 respectively, showing an increasing trend. State/UT wise cases registered, cases charge sheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted, under crime committed against children during 2011-2013 and provisional data of 2014 is provided in the following link.

http://mha1.nic.in/par2013/par2015-pdfs/PQ-BS-993-CAC-6H-2011-13-Ann-I_020315.pdf

http://mha1.nic.in/par2013/par2015-pdfs/PQ-BS-993-MCS-CAC-2014-Ann-II_020315.pdf

Modernisation scheme of Delhi Police

994. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount allocated, released and utilized under modernisation scheme of Delhi Police during last three years;

(b) the reasons for delay in implementation of the Intelligent Traffic System and utilization of Cyber highway by Delhi Police; and